

**GOVERNMENT OF INDIA  
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1820  
ANSWERED ON:10.08.2011  
TASK FORCE ON CORRUPTION  
Choudhry Smt. Shruti

**Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government has appointed any task forces to root out corruption in the country;
- (b) if so, the details thereof and the reports received in this regard; and
- (c) if not, the reasons therefor?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office (SHRI V. NARAYANASAMY)

(a) to (c): No, Madam. however, the Government had constituted a Group of Ministers (GoM) on 6th January, 2011 to consider measures that can be taken by the Government to tackle corruption. The terms of reference of the GoM included taking all legislative and administrative measures to tackle corruption and improve transparency. This was followed by constitution of a Joint Drafting Committee on 8th April, 2011 to prepare a draft of a Lokpal Bill, with five nominee Ministers of the Government of India and five nominees of Civil Society. The Government also held discussions with political parties on 03.07.2011. Based on these deliberations and the inputs received from stakeholders, Government has prepared a draft of the Lokpal Bill. The Cabinet in its meeting held on 28.07.2011 approved the draft Lokpal Bill, 2011 and the Lokpal Bill, 2011 has been introduced in the Lok Sabha on 4th August, 2011.